

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76348 of 2017

(Arising out of Order-in-Appeal No.E/76348/2017 dated 31.03.2017 passed by Commissioner of Central Excise(Appeals), bbsr)

M/s HINDALCO Industries Ltd

(Hirakud Complex, At/P.O.-Hirakud,
Dist-Sambalpur-768016, Odisha)

Appellant

VERSUS

Commr. of CGST & Central Excise, Rourkela

Respondent

APPEARANCE

Mr. Vasudev, Advocate, for the appellant
Mr. S.Dey, Authorized Representative, for the respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. -76690/2025

Date of Hearing : 03.07.2025

Date of Decision : 03.07.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Pronounced and dictated in the open court)

Sd/-
(Rajeev Tandon)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

SB